

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1176**  
(TO BE ANSWERED ON 01.08.2024)

**AMENDMENT TO LOKPAL AND LOKAYUKTAS ACT, 2013**

**1176. SHRI RYAGA KRISHNAIAH:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government has appointed a director of inquiry for conducting preliminary inquiry into graft complaints sent by the anti-corruption ombudsman, as mentioned in the Lokpal and Lokayuktas Act, 2013;
- (b) if not, the reasons for delay;
- (c) whether the Lokpal will make public the details of the prosecution in the corruption cases Received By it in 2021, if not, the reasons therefor; and
- (d) whether the Central Government aims to amend the Lokpal and Lokayuktas Act, 2013 to confer Upon the Lokpal powers to reconsider and review its orders, if so, the timeline for the same, if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) & (b): As per the provisions of the Lokpal and Lokayuktas Act, 2013, Director of Inquiry is to be appointed by the Lokpal.

(c): As per section 20(10) of the Lokpal and Lokayuktas Act, 2013, the website of the Lokpal shall, from time to time, display to the public, the status of number of complaints pending before it or disposed of by it. Details of status of complaints are available on the website of the Lokpal.

(d): Amendments to laws are considered as per necessity from time to time, if so required in public interest. The occasion for such an amendment has not arisen at this stage.

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